

human rights violations perpetrated by the terrorists. It also does not distinguish between "political prisoners" and detainees involved in terrorist activities. In regard to detainees, the Report fails to refer to the protection afforded by Tribunals. In general, the Amnesty Report is silent on the political and judicial framework for the protection of human rights in India.

Admission of Infiltrate Students from Bangladesh and Pakistan

1400. SHRI SHANKERSINH VAHELA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether infiltrant students from Pakistan or Bangladesh are provided facilities for admission in educational institutions in the country or the admissions are restricted to Indian citizens only; and

(b) whether school authorities get verified claims of citizenship made in the application forms for admission and in what manner?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) and (b). In the context of infiltration of Bangladesh nationals into India, the Government of West Bengal have issued instructions care for prevention of fraudulent admission of infiltrant students. No such problem has come to notice in respect of Pakistani nationals.

Inclusion of Kashmir Issue In Agenda of OIC Meet

1401. DR. C. SILVERA:

Will the Minister of EXETRNAL AFFAIRS be pleased to state:

(a) whether Government are aware that Pakistan had managed to include 'Kashmir

Issue' in the agenda of the meeting of Foreign Ministers of the Organisation of Islamic Conference held at Cairo on July 30, 1990;

(b) if so, whether Government had taken up the matter with these countries; and

(c) if so, the response of these countries thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) The Kashmir issue was placed at the agenda of the 1219th meeting of Islamic Foreign Ministers' Conference of the Organisation of Islamic Conference held in Cairo on July 31-August 5, 1990.

(b) and (c). In a statement by official spokesman on August 6, 1990, it was explained that the root cause of the present tensions between India and Pakistan is Pakistan's interference in India's internal affairs including sponsorship of and encouragement to terrorist and subversive activities from across the border. We are firmly convinced that the tensions can be successfully defused only by means of bilateral dialogue and that Pakistan's efforts at internationalising the matter will not help. In fact, Pakistan's very raising of Kashmir at OIC is a violation of the Simla Agreement which stipulates the peaceful and bilateral resolution of all differences between India and Pakistan. We have explained our position to all friendly countries including the OIC member states and they have been left in no doubt that Kashmir is not a religious and therefore not an Islamic issue and that internationalisation in any manner will not help the bilateral process which is under way.

Topic Training Programme

1402. DR. ASIM BALA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the World Bank/Interna-